

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-504**

Restored IB-06/ND/2024 Old Case IB-887/ND/2022

**IN THE MATTER OF:**

Central Goods & Service Tax Through Deputy Commissioner .....**Applicant**

**Vs.**

Govind Jee Dairy Milk Pvt. Ltd.

.....**Respondent**

**SECTION**

U/s 9 IBC

**Order delivered on 19.07.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Kapil Sharma, Adv.

For the Respondent : Mr. Prakhar Mithal, Adv.

**ORDER**

Ld. Counsel on behalf of the Petitioner is present and sought time to seek instructions as to whether a notice on Corporate Debtor in terms of order dated 21.05.2024 has been served or not. List the matter on **03.09.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**